

Central Administrative Tribunal, Principal Bench

O.A.No.426/92

(19)

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this 14th day of February, 1997

Shri Deepak Bhalla  
s/o Shri P.L.Bhalla  
r/o C-158, Greater Kailash-I  
New Delhi. ... Applicant

(By Shri B.K.Agarwal, Advocate)

Vs.

1. Union of India  
Through the Secretary  
Ministry of Personnel, Public Grievances  
& Pensions  
Department of Personnel & Training  
North Block, New Delhi.

2. Ministry of Home Affairs  
North Block  
New Delhi. ... Respondents

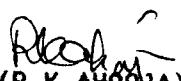
(By Shri K.R.Sachdeva, Advocate)

O R D E R(Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Learned counsel for the applicant states that the application has become infructuous and accordingly he does not want to press it. It is therefore, dismissed having become infructuous. No costs.

  
(K.M.AGARWAL)  
CHAIRMAN

  
(R.K.AHOOJA)  
MEMBER(A)

/rao/